

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE ELEVENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 74 OF 2026

Between:

M/s Relisys Medical Devices Ltd, rep. by its authorised Representative, Tella Srihari Seetaramaraju, S/o Tella veera Bhadra Raju, R/o. 5-76/1, Repallewada, Near Govt School, Enkuru, Khammam, Telangana 507168 Asst Manager, Sales Support, O/at RLD Ltd., Sy No. 312, Pocharam Road, Mangalapally Village, Ibrahimpatnam Mandal, Ranga Reddy District, Telangana. -501 510.

...APPLICANT

AND

Envision Scientific Private. Limited, rep. by its authorised representative by Chintan Kapadia S/o Bipinchandra Dhirajlal, 1-3, Silver Palm-II, Near Sneh Milan Garden, Kadampalli, Nanpura, Surat, Gujrat. -395 001.

...RESPONDENTS

Arbitration Application Under Sub-Sections (5 & 6) of Section 11 of the Arbitration & Conciliation Act, 1996 read with Para (3)(i)(c) of Scheme for appointment of Arbitrators, 2006 praying that the High Court may be pleased to appoint a Sole Arbitrator to resolve the disputes and claims raised by the applicant herein in terms of the agreement dated: 01.01.2022.

Counsel for the Petitioner: Sri. Kaustubh Akkiraju

Counsel for the Respondent: Sri. Ishan Jha, representing Link Legal Advocates

The Court made the following: ORDER

Mr. Kaustubh Akkiraju, learned counsel appears for the applicant through video conferencing.

Mr. Ishan Jha, learned counsel representing Link Legal Advocates, appears for the respondent through video conferencing.

Under the Commercial Agreement dated 01.01.2022, the respondent invoked arbitration clause on 23.01.2026 to which the applicant furnished its counter claim on 30.01.2026 and also sought arbitration. In the present application, the respondent has appeared upon notice and agreed for reference of the dispute to an arbitrator nominated by this Court on the respective claims.

In view of the aforesaid facts and circumstances, as there exists disputes between the parties under the Commercial Agreement dated 01.01.2022, which provides for an arbitration clause, and as the parties have arrived at a consensus for appointment of an independent arbitrator, I therefore propose to appoint Sri Justice M.S.K. Jaiswal, former Judge of the composite High Court of Andhra Pradesh and Telangana (Resident of H.No.3-4-340/1, Flat No.201, Saraswathi Residency, Barkatpura, Hyderabad-27; Mobile Nos.9493193422 and 9247202646), as an independent arbitrator to adjudicate the disputes between the parties.

The proposed Arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996.

Registry is directed to communicate this order to the proposed Arbitrator.

The matter be listed after two (2) weeks with the response, if any, of the proposed Arbitrator.

//TRUE COPY//

SD/- M.MANJULA
JOINT REGISTRAR



SECTION OFFICER

To

1. Sri Justice M.S.K. Jaiswal, former Judge of the composite High Court of Andhra Pradesh and Telangana (Resident of H.No.3-4-340/1, Flat No.201, Saraswathi Residency, Barkatpura, Hyderabad-27; Mobile Nos.9493193422 and 9247202646) **(By Special Messenger) (Along with a Copy of affidavit and material papers)**
2. One CC to Sri. Kaustubh Akkiraju, Advocate [OPUC]
3. One CC to Sri. Ishan Jha, Link Legal Advocates, Advocate [OPUC]
4. Two CD Copies

Pr/BA



HIGH COURT

DATED: 11/09/2026

List after two weeks

ORDER

ARBAPPL.No.74 of 2026



DIRECTION

⑥
MT
22/9/26